

ORISSA ACT XXI OF 1947
THE ORISSA HOUSE RENT CONTROL
(AMENDMENT AND VALIDATION) ACT, 1947

[Received the assent of the Governor on the 8th July 1947, first
published in an extraordinary issue of the Orissa Gazette,
dated the 12th July 1947]

AN ACT TO AMEND THE ORISSA HOUSE RENT CONTROL ACT, 1947, AND
TO VALIDATE ACTIONS UNDER THE SAID ACT

WHEREAS it is expedient to amend the Orissa House Rent Control Act, 1947, in the manner hereinafter appearing;

AND WHEREAS it is also expedient to validate all actions taken under the said Act during the period from the 21st March 1947, till the 3rd May 1947;

Orissa Act V
of 1947.

It is hereby enacted as follows:—

Short title
and commen-
cement

1. (1) This Act may be called the Orissa House Rent Control (Amendment and Validation) Act, 1947.

(2) It shall be deemed to have come into force on the 21st March 1947.*

Amendment
of sub-
section (3)
of section 1,
Orissa Act
V of 1947

2. For sub-section (3) of section 1 of the Orissa House Rent Control Act, 1947 (hereinafter referred to as the said Act), the following sub-section shall be substituted and shall be deemed always to have been substituted, namely:—

Orissa Act V
of 1947.

“(3) It shall come into force at once in the towns and areas specified in the Schedule. In the remaining towns and areas of the Province it shall come into force on such date or dates as the Provincial Government may, by notification, appoint and different dates may be so appointed for different areas.”

Addition of
Schedule to
Orissa Act
V of 1947.

3. To the said Act, the following Schedule shall be added and shall be deemed always to have been added, namely:—

“SCHEDULE

[See SECTION 1 (3)]

1. Chhatrapur town
2. Sambalpur district
3. Cuttack municipal area including the adjoining villages of Khannagar, Shankarpur, Chhatrabazar, Nayabazar and Chauhiaganj.
4. Puri municipal area
5. Berhampur municipal area
6. Balasore municipal area
7. Rayaghada Union Board area
8. Gunupur Union Board area
9. Jeypore town
10. Russelkunda town
11. Nawarangapur town”

*Extended to all the partially-excluded areas by notification No. 5470-D., dated the 16th July 1947 (Vide *Orissa Gazette*, dated the 25th July 1947, Part III, page 234).

Validation of proceedings under Orissa Act V of 1947.

4. Notwithstanding anything contained in the notification of the Government of Orissa in the Development Department No 5177-D., dated the 3rd May 1947, all proceedings taken, all jurisdictions exercised and any other thing done before the 3rd May 1947, in purported exercise of the powers conferred by the said Act shall be deemed to be validly taken, exercised and done under the said Act and shall not be called into question in any Court on the ground that the said Act did not come into force till the 3rd May 1947.